

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 642 of 2020**

**IN THE MATTER OF:**

**Panch Tatva Promoters Pvt. Ltd.**

**... Appellant**

**Versus**

**GPT Steel Industries Ltd.**

**(Through Resolution Professional) & Ors.**

**... Respondents**

**Present:**

**For Appellant :**

**Mr. Krishnendu Datta, Senior Advocate with  
Ms. Prachi Johri, Mr. Drabesh Jha and Ms. Mehak  
Khurana, Advocates**

**For Respondents :**

**Mr. Tishampati Sen, Ms. Aarti Krupa and Ms.  
Abhisree Soujanya, Advocate for R-1  
Mr. Deep Roy and Mr. R. John, Advocates for R-2  
Mr. Raghav Kakkar and Mr. Vikas Sharma,  
Advocates for R-3**

**ORDER**

**(Through Virtual Mode)**

**21.08.2020** Service on Respondents is complete and they are duly represented. Let reply-affidavit be filed within two weeks. Rejoinder, if any, be filed within one week thereof. Learned counsel for the parties may also file their short written submissions, not exceeding three pages, along with their pleadings.

List the matter 'for Admission (After Notice)' on **11<sup>th</sup> September, 2020**.

**[ Justice Bansi Lal Bhat ]  
Acting Chairperson)**

**[ V.P. Singh ]  
Member (Technical)**

**[ Dr. Alok Srivastava ]  
Member (Technical)**